

**GOVERNMENT OF INDIA
MINISTRY OF COAL**

**LOK SABHA
UNSTARRED QUESTION NO. 1921
ANSWERED ON 11.02.2026**

Notification of Rules for Opening of Coal Mine

1921. Shri Selvaganapathi T.M:

Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the Government has notified rules that dispense with the Coal Controller Organization's nod for opening a coal mine;

(b) if so, the details thereof;

(c) whether the amendment entrusts the board of the concerned coal firm with the authority to accord the requisite permissions and if so, the details thereof;

(d) whether it is also a fact that the amendment would also apply to permission for restarting mines that were non-operational for 180 days or more and if so, the details thereof; and

(e) whether it is a fact that the role of the Coal Controller Organization would be limited to receive information about the approval already granted by the board and if so, the details thereof?

ANSWER

**MINISTER OF COAL & MINES
(SHRI G. KISHAN REDDY)**

(a) & (b): Yes, the Government has notified the Colliery Control (Amendment) Rules on 23.12.2025, which dispense with the requirement of prior approval from the Coal Controller Organisation (CCO) for opening a coal mine or a seam or a section of a seam. However, an Intimation has to be sent to the Coal Controller Organisation by the concerned company within a period of fifteen days.

(c): Yes, after notification of the Colliery Control (Amendment) Rules on 23.12.2025, the authority to approve the opening of a coal mine, seam, or section of a seam has been entrusted to the Board of the concerned company, which shall grant such permission after obtaining requisite approvals from the Central/ State Government and statutory bodies.

(d): Yes, the amendment is also applicable for the commencement of mining operations in such mines that were non-operational for 180 days or more.

(e): With respect to a company, amendment to the Colliery Control Rules provides that after grant of permission by Board of the company for opening of their coal mine, or a seam or a section of seam, requisite information has to be submitted to the Coal Controller Organisation. However, collieries other than companies shall be required to obtain prior approval of the Coal Controller Organisation (CCO) before opening a coal mine or a seam or a section of a seam.
